## NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 06/10/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER

**PETITION NUMBER** 

: TCP/145/2016

NAME OF THE PETITIONER(S)

: Michael Stennett

NAME OF THE RESPONDENT(S)

: M/s Megabarre Asia Pacific India Private Limited & 2

others

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

1. Preettri · S. Arasu Counsel for Petitioner for Rajagopal + Raghunathan Advocates

## **ORDER**

Counsel for the Petitioner present. There is no representation on behalf of the Respondent. As seen from the order dated 15.09.2017, the Application for setting aside *ex-parte* against the Respondent was allowed subject to the payment of Rs.10,000/- to the Petitioner within 10 days from the date of the order and the matter was posted for final arguments. However, the Respondent did not appear on the previous date of hearing dated 25.09.2017 and even today there is no representation on behalf of the Respondent. It appears that there is deliberate attempt on the part of the Respondent to misuse the process of the Court. Therefore, for non-appearance, the Respondent is set *ex-parte*. Petitioner is directed to argue the matter on the next date of hearing. Put up on **31.10.2017 at 10.30 A.M.** 

MEMBER (TECHNICAL)

\_ So ~ MEMBER (JUDICIAL)